

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:457
ANSWERED ON:22.07.2015
Report on Deemed-to-be-Universities
Singh Shri Ravneet

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether several deemed-to-be-universities were blacklisted by the Government based on the Tandon Committee Report;
- (b) if so, the details of these universities;
- (c) the details of universities inspected by the Government during the last three years and the current year, State and year-wise;
- (d) the findings of the inspection report of these universities; and
- (e) the steps taken or proposed to be taken by the Government to ensure that these universities meet the required standards?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): The Central Government had constituted a Committee (Tandon Committee) in the year 2009 for reviewing the functioning of existing Deemed-to-be-Universities. The Committee, in its report, concluded that 44 Deemed-to-be-Universities, which were placed in Category 'C', are not fit to continue as Deemed-to-be-Universities and thus recommended to withdraw their status. The Central Government accepted the report of the Committee in principle. However, the issue related to Category 'C' Deemed-to-be-Universities is currently sub-judice in the Hon'ble Supreme Court of India in the matter of Viplav Sharma Vs Union of India and Others [WP (C) No. 142 of 2006]. The Hon'ble Supreme Court vide its order dated 25/01/2010 directed the Government to maintain status quo with regard to these Deemed-to-be-Universities.

(c) to (e): Seven Category 'C' Deemed to be Universities filed Interlocutory Applications in the Hon'ble Supreme Court seeking physical inspection of their institutes. The UGC, as per direction of Hon'ble Supreme Court, constituted an Expert Committee to inspect the Institutions. The report of the Expert Committee, wherein several deficiencies have been pointed in respect of these seven institutions, was placed before the Commission. The Commission, in its meeting, has decided to give one year time to rectify the deficiencies pointed out by the UGC Committee. The Government has decided to evolve statutory transparent criteria by way of seeking inputs from various regulatory bodies viz. UGC, NAAC, AICTE and NBA for inspection and evaluation of the functioning of the Deemed to be Universities so that a holistic decision could be taken in respect of all Category 'C' Deemed to be Universities.
